## Admission of children of CRPF personnel in Central Schools

Written Answers

97

## 1418. SHRI D. HEERACHAND: SHRI DHANESHWAR MAJHI:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that the Central Government employees who have been transferred several time3 get top priority in the matter of admission of their children in the Central Schools;
- (b) whether Government are awai-e that the children of the CRPF personnel who are transferred at short notices and as many as ten times during the last seven years have been denied admission in the Central Schools on one pretext or the other:
- (c) if so, whether Government propose to reserve some seats ih all the classes in the Central Schools in Delhi and throughout the country for the children of the most transferred personel viz. the CRPF; and
- (d) if the answer to part (c) above be in the negative, what are the reasons therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN); (a) Yes, Sir The transferable children of Central Government emloyees get top priori ty in the matter of admissions to the Kendriya Vidyalayas (Central Schools). The test of tranferability is the number of transfers the parents have had during the past seven years.

(b) According to the Kendriya Vidyalaya Sangathan, no such instance has come to their notice.

It may, however be stated that a transfer of less han 6 months' duration | temporary duty [training course] attachment and detachment in connection with short term assignment or a transfer not involving a change of

319 RS-4

station is not treated as, transfer for the purpose of admission to the Kendriya Vidvalayas.

to Questions

(c) and (d) No, Sir, because the children of transferable Central Government employees, including CRPF personnel, already get top priority in the matter of admission to the Kendriya Vidyalayas. It will not be desirable to single out any particular category of transferable Central Government employees for preferential treatment.

## Central Assistance for horticluture project in Karnataka

1419. SHRIMATI MONIKA DAS: SHRI BASAVARAJU: SHRI B. IBRAHIM:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Karnataka Government has sought any assistance from the Centre for an integrated horticulture project in the State;
- (b) if so, what are the details in this regard and the action taken by the Centre in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes Sir.

(b) The Department of Agriculture and Cooperation is assisting the State Government in the preparation of a project for integrated development of horticulture in the State with World Bank assistance. The project report has yet to be finalised.

## Shortage of essential commodities in Tripura

SHRI HARKISHAN SINGH 1420. SURJEET: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware of acute shortage of essential commodities like edible oil, pulses etc. in Tripura;